

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 15.04.2024 AT 10:30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No.586/9/HDB/2019
NAME OF THE COMPANY	Ramky Infrastructure Ltd
NAME OF THE PETITIONER(S)	Hi-Reach Construction Equipments Pvt Ltd
NAME OF THE RESPONDENT(S)	Ramky Infrastructure Ltd
UNDER SECTION	9 of IBC

ORDER

Present: Ld. Counsel Mr. Bhuvan Arora for the Petitioner.

Ld. Counsel Ms. Kopal Sharaff for the Respondent.

Memo has been filed along with copy of the Order dated 12.02.2024 passed by the Hon'ble Telangana High Court, whereby the Order dated 05.02.2020 in IA No. 867 of 2019 in the present CP (IB) No. 586/9/HDB/2019 has been set aside. This Authority was directed to hear both parties in the said application. Accordingly, IA 867/2019 be listed on the next date of hearing. **Matter is adjourned to 30.05.2024.**

SD/-

MEMBER (T)

SD/-

MEMBER (J)